

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.577/2002

Wednesday this the 14th day of August, 2002

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. T.N.T. NAYAR, ADMINISTRATIVE MEMBER

C.Dasan aged 34
S/o Chellappan,
part Time Employee,
Pulluvila (PO) residing at
Thazheveetuvilakom Purayidom,
Putheathara, Pulluvila PO.

...Applicant

(By Advocate Mr. Vishnu S.Chempazhanthiyil)

V.

1. Sub Divisional Inspector of Post Offices, Neyyattinkara.
2. Superintendent of Post Offices, South Postal Division, Thiruvananthapuram.
3. Director General, Postal Department, New Delhi.
4. Union of India, rep. by its Secretary, Ministry of Communications, New Delhi.

...Respondents

(By Advocate Mr.PJ Philip (through Ms.Viji)

The application having been heard on 14.8.2002, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

The applicant who has been working as a Part-Time employee in the Pulluvila Post Office made a representation to the 1st respondent claiming that he may be considered for appointment to the post of EDMC, Pulluvila which has fallen vacant, claiming preference in appointment. He has not been given any reply but the post is being filled periodically by outsiders on a provisional basis. Therefore, the applicant has filed this application for a direction to the 1st respondent

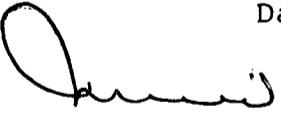
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to consider the applicant for appointment as EDMC on regular or adhoc basis and not to engage outsiders as EDMC, Pulluvila without considering the claim of the applicant for such engagement.

2. When the application came up for admission, Shri P.J.Philip, ACGSC took notice for the respondents. Learned counsel on either side agree that the application may be disposed of directing the Ist respondent to consider Annexure.A3 representation of the applicant in the light of the instructions contained in the letter of the D.G. Posts dated 6.6.88 (A4) before any regular or adhoc appointment is made to the post in question.

3. In the light of the above submission of the learned counsel on either side, we dispose of this application with a direction to the Ist respondent to consider Annexure A3 representation, ^{of the applicant,} / who is a Part-Time employee, for appointment to the post of EDMC, Pulluvila in the light of the instructions contained in Annexure.A4 letter of the DG (Posts) and to give him an appropriate reply before any fresh appointment to the post in question on regular or adhoc basis is made. No costs.

Dated the 14th day of August, 2002


T.N.T. NAYAR
ADMINISTRATIVE MEMBER

(s)


A.V. HARIDASAN
VICE CHAIRMAN

A P P E N D I X

Applicant's Annexures:

1. Annexure A1:True copy of the certificate dt.23.7.2002 of the S.P.M. Pulluvila.
2. Annexure A2: True copy of the SSLC(marklist) of the applicant.
3. Annexure A3: True copy of the representation (undated) sent to the 1st respondent.
4. Annexure A3(a):English translation of Annexure-A3
5. Annexure A4: True copy of the letter No.17-141/88-EDC & Trng. dt. 6.6.1998 of the 3rd respondent.

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